

completion of the projects are, unprecedented flood in the year 2007 and 2008, delay in land acquisition and utility services and slow mobilization of contractor etc.

(c) The details of fund allocated during the last five years for National Highway (Original) and Maintenance & Repair works are given in the Statement (See below).

(d) (i) All out efforts are being made for making the balance encumbrance free site available to contractors.

(ii) Targets are being fixed as per revised work programme and being monitored at every level.

(iii) Frequent meetings by the top officials of Ministry and NHAI with State Government officials are being made to clear the above impediments.

**Statement**

*Allocation of Funds for NHs in Bihar*

(Rs. in crore)

**A. NH(O) Works:**

Year	Allocation	Expenditure
2004-05	60.00	47.45
2005-06	65.00	65.00
2006-07	105.00	97.13
2007-08	83.00	82.82
2008-09	90.00	91.10
2009-10	150.00	41.27*

\*Expenditure upto 30.06.2009.

(Rs. in crore)

**B. M&R Works:**

Year	Allocation	Expenditure
2004-05	46.28	42.40
2005-06	47.66	45.89
2006-07	34.58	32.57
2007-08	30.11	26.75
2008-09	55.10	40.29
2009-10	18.33	6.11**

\*\*Expenditure upto 30.06.2009.

**Collection of toll by NHAI**

1284. SHRI D. RAJA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the tolls collected by the NHAI in 2006-07 and 2007-08 respectively;
- (b) the State-wise break-up of such toll collection giving the figures for the two years separately;
- (c) whether it is a fact that different yardsticks are used in different States to fix the tollage collected from the public;
- (d) whether complaints have been received by the NHAI and Government that tolls are too high at many places; and
- (e) the steps proposed to be taken to reduce the tolls on the National Highways?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (b) The State-wise details of toll collected by National Highways Authority of India (NHAI) in 2006-2007 and 2007-08 are given in the Statement (*See* below).

(c) No, Sir. The Government has laid down rules prescribing rates of Fee (toll) for different categories of vehicles which are applicable uniformly. The National Highways Fee (Determination of Rates and Collection) Rules, 2008 provide for identical rate of fee for both public funded and private investment projects. The Fee (toll) will be levied in accordance with the Notification to be issued by the Central Government in terms of the provisions of these rules which also provide for annual revision of rate of fee.

(d) to (e) The Government has constituted two Committees - one headed by the Chairman, NHAI as a permanent mechanism to review, monitor and oversee the functioning of the toll system; and another headed by the Member (Finance), NHAI to examine all toll-related issues including user fee rates in terms of representations/complaints received.

**Statement**

*State-wise/Year-wise toll collection for last three years & current year up to May 2008 (All Rs. in lakhs)*

State	2006-07	2007-08
1	2	3
AP	24728.05	34193.86
Bihar	0.00	1402.00
Chhattisgarh	1810.83	2098.47
Gujarat	21138.27	22367.48
Haryana	13521.67	15203.87
Jharkhand	1915.53	2258.00
Karnataka	4627.84	9449.99
Maharashtra	17160.58	22904.79

1	2	3
MP	1417.61	1243.29
Orissa	705.79	787.85
Punjab	4665.97	5029.55
Rajasthan	29670.03	35801.50
Tamil Nadu	10370.43	16563.93
UP	6196.06	8030.56
West Bengal	6468.77	13741.69
<b>TOTAL :</b>	<b>144397.43</b>	<b>191076.83</b>

**Cess amount received by NHAI**

1285. SHRI D. RAJA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total cess amount received by the NHAI in 2006-07 and 2007-08 respectively;
- (b) how was this cess fund utilized by the NHAI;
- (c) whether there is any system whereby the cess fund is utilized in different States based on some formula;
- (d) whether it is also a fact that vast sums of the cess remain un-utilized; and
- (e) the steps proposed to be taken to review the utility of levying cess on the public?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) The total Cess amount received by the National Highways Authority of India (NHAI) is Rs.6,407.45 crore (2006-2007) and Rs.6,541.06 crore (2007-2008).

(b) Cess fund is being utilised by the NHAI for construction & development of National Highways under National Highway Development Project (NHDP), interest payment and repayment of borrowings.

(c) to (e) Allocation of Cess fund for utilisation from the Central Road Fund to each State is made on the basis of 60% of consumption of Petrol & Diesel and 40% on geographical area of the respective State. The Cess is levied as per the provisions of the Central Road Fund Act, 2000 and there is no proposal to review these provisions.

**NHs in UP and Bihar**

1286. SHRI MOHAMMED ADEEB:

SHRI SABIR ALI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the National Highways in Uttar Pradesh and Bihar;